GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION

RAJYA SABHA

UNSTARRED QUESTION NO: 1922 (TO BE ANSWERED ON THE 7th August 2023)

MOU FOR TRANSFER OF LAND OF BHOPAL AIRPORT

1922. SHRI KAILASH SONI

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether an MoU has been signed regarding transfer of 5.87 acres of land, owned by the Airports Authority of India, at Bhopal airport to the State Government:
- (b) if not, the reasons therefor, and if so, by when it would be executed; and
- (c) whether any proposal has been received from the State Government regarding providing the said land free of cost, with exemption from the lease amount, if so, the updated status of the action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c): The Airports Authority of India (AAI) has leased a land area of 5.87 acre to the State Government of Madhya Pradesh at a nominal token amount of Re.1/per sqm per annum. The State Government has requested AAI to extend the allotment of this land free of cost. In response, AAI has requested the State Government to clear the outstanding dues towards the token lease fee for the period during which the land has been utilised by the State Government. Government of Madhya Pradesh has been duly informed that annual lease of Re.1/per sqm is purely a token amount, as financial consideration is essential part of a lease Agreement.
